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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION No.520 OF 1989.

Shri A.N.Pandey,
C/o.Shri G.S.Walia, Advocate,
89/10, Western Rly Employees Colony,
Matunga Road,
Bombay - 400 019.

... Applicant

V/s.

Union of India, through
The General Manager,
Central Railway,
Bombay V.T.

And Others.

... Respondents

Coram: Hon'ble Member(J), Shri M.B. Mujumdar
Hon'ble Member(A), Shri M.Y. Priolkar

Appearances:

- 1) Mr.G.S.Walia, Advocate
for the applicant.
- 2) Mr.Subodh Joshi, Advocate
for the respondents.

ORAL JUDGMENT:

Dated: 4.10.1989.

(Per: Shri M.B.Mujumdar, Member(J)

Heard Mr.G.S.Walia for the applicant and Mr.Subodh Joshi for the respondents. In spite of our judgment dt. 12.2.1988 the respondents have not completed the inquiry. The challenge to the charge sheet dt. 22.6.1987 in that case was not accepted by us and hence it is not now open to the applicant to challenge that charge sheet. Still in our opinion the purpose of this application will be served if the respondents are directed to complete the inquiry within some reasonable period.

2. Hence we reject this application summarily, but at the same time direct the respondents to complete the inquiry within 3 months from the date of receipt of a copy of this order. While giving this direction we assume that the applicant will fully cooperate with the Enquiry Officer. In fact, we are told that he had gone on hunger strike for completing the inquiry expeditiously. There will be no order as to costs.

(M.Y.PRIOLKAR)
MEMBER(A)

(M.B.MUJUMDAR)
MEMBER(J)